

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**Petition No. 114/2007**

**In the matter of**

Petition under section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004

**And in the matter of**

1. Ugar Sugar Works Ltd. Sangli
2. Tata Power Co. Ltd., Mumbai

**..Petitioners**

Vs

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electric Supply Company Ltd., Hubli
3. Western Regional Load Dispatch Centre, Mumbai
4. State Load Dispatch Centre, (Karnataka) Bangalore

**Respondents**

**ORDER**

At the hearing of Petition No. 108/2007 Shri Sanjay Sen, Advocate for the petitioners has mentioned that another petition (the present one) on the similar issue has been filed and prayed for its early listing in view of dispute raised.

2. We have considered the matter. Admit. The petitioner is directed to serve copy of the petition on the respondents, who may file their reply before the date of hearing.

3. List on 25.9.2007 for further directions. Learned counsel for the petitioner has undertaken to inform the respondents of the date fixed for hearing.

4. Meanwhile, the petitioners shall deposit the balance of the filing fee.

**Sd-/  
(R.KRISHNAMOORTHY)  
MEMBER**

**sd-/  
(BHANU BHUSHAN)  
MEMBER**

**New Delhi dated the 18<sup>th</sup> September 2007**